

SHRI RAJ BAHADUR : Sir, that is exactly what we are doing that is exactly the commonsense point of view which we are applying. The Bill will come first. We will pass the Bill first.

MR. SPEAKER : So, there is no dispute now.

SHRI RAJ BAHADUR : This comes under Tomorrow's Legislative Business, Bills for consideration and passing : The item is : The Bill further to amend certain enactments consequent on derecognition of Rulers of Indian States and abolition of privy purses, so as to abolish the privilege of Rulers and to make certain transitional provisions to enable the said Rulers to adjust progressively to the changed circumstances, be taken into consideration. That is coming up tomorrow. The Supplementary Demands would be taken up after that Bill has been passed.

MR. SPEAKER : I am not prepared to block this business purely on procedural grounds, but where broad principles are concerned, we shall try to adjust the business according to them. The Bill will come up first and then the Supplementary Demands. I think that it is a very important subject, and mere procedural obstructions should not come except where they are very necessary and very urgent, and hope the hon. Member agrees to it. I thank him very much bringing this to my notice.

12.54 hrs.

RE. DROUGHT IN BIHAR

श्री जगन्नाथ मिश्र (मधुबनी) : श्रीमन्, जैसा आपको अवगत होगा बिहार में प्रलयकारी सूखा है...

अध्यक्ष महोदय : आप किधर जा रहे हैं। मेरे पास कुछ जाना तो चाहिए।

श्री जगन्नाथ मिश्र : यह बड़ा बर्निंग प्रश्न है, सारा बिहार भुखमरी का शिकार हो जाएगा ..

अध्यक्ष महोदय : ठीक है बर्निंग प्रश्न है, लेकिन मेरे पास कुछ जाना चाहिए...

श्री राजेन्द्र प्रसाद यादव (मधेपुरा) : लोगों को अनाज नहीं मिल रहा है ..

अध्यक्ष महोदय : आप दोनों क्यों बोल रहे हैं, क्या आप दोनों ने फैसला किया है, आप दोनों कपल हैं, इसलिए दोनों जरूर खड़े हों ... (व्यवधान) ...

श्री रामबेब सिंह (महाराजगंज) : वे ही नहीं, मैं भी खड़ा हुआ हूँ।

MR. SPEAKER : No, I am not allowing anything. Nothing will go on record unless I have a regular motion or the Members get my permission. (Interruptions)**

अध्यक्ष महोदय : आप इतने देर से मेम्बर हैं आपको इतना भी पता नहीं है कि मेरे पास कुछ तो जाना चाहिए। एक दम खड़े हो गए और जो मर्जी आया कह दिया। आप कैसी बातें करते हैं। जब मर्जी आई खड़े होकर बोलने लगे, तो फिर इन रूलज की क्या जरूरत है, आप भी बोलें और मैं भी बोलूँ। मैं इस चीज की इजाजत नहीं दूँगा। ... (व्यवधान) ... रिकार्ड में कुछ नहीं जा रहा है, आप कुछ भी कहें। ... (व्यवधान) ... हाउस को मजाक मत बनाइये, सारा देश आपको देखता है।

12.56 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER NAVY ACT

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957 :

- (1) The Naval Ceremonial, Conditions of Service and Miscellaneous (Third

- Amendment) Regulations, 1972, published in Notification No. S.R.O. 169 in Gazette of India dated the 15th July, 1972.
- (2) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1972, published in Notification No. S. R. O. 222 in Gazette of India dated the 12th August, 1972. [Placed in Library. See No. LT-3494/72]

NOTIFICATIONS UNDER CUSTOMS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 —

- (1) G. S. R. 440 (E) published in Gazette of India dated the 24th June, 1972 together with an explanatory memorandum.
- (2) G. S. R. 931 published in Gazette of India dated the 5th August, 1972 together with an explanatory memorandum [Placed in Library. See No. LT-3495/72]

NOTIFICATIONS UNDER MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices (Third Amendment) Rules 1972 (Hindi and English versions) published in Notification No. G. S. R. 321 (E) in Gazette of India dated the 22nd June, 1972, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT-3496/72]

12.57 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd August, 1972, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Thirtieth Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 17th August, 1972."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 18th August, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1972, agreed without any amendment to the Punjab New Capital (Periphery) Control (Chandigarh Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 18th August, 1972".

12.59 hrs.

ASSENT TO BILLS

SECRETARY: I also lay on the Table following 2 Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 31st July, 1972:—

- (1) The Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Amendment Bill, 1972.